

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3287  
TO BE ANSWERED ON 17<sup>TH</sup> DECEMBER, 2021**

**CHANGE IN THE ABORTION CEILING**

**3287: DR.T.R.PAARIVENDHAR:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) Whether the Government has recently announced new rules for changing the abortion ceiling from 20 to 24 weeks for women victims of various causes like rape, widows, the physically challenged and the mentally ill;
- (b) if so, the details thereof ; and
- (c) Whether the Government proposes to set up any medical board/ experts to examine such people and approve abortions;
- (d) if so, the details thereof ; and
- (e) total number of abortions that have been done across the country after the announcement of new rules, State/UT-wise?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) to (b) The Medical Termination of Pregnancy (Amendment) Rules, 2021 have been notified on 12<sup>th</sup> October, 2021. Categories of vulnerable women, who are eligible for termination of

pregnancy beyond 20 weeks till 24 weeks of gestation period, have been defined under Rule 3B of MTP (Amendment) Rules, 2021, as follows:

- Survivors of sexual assault or rape or incest
- Minors
- Change of marital status during the ongoing pregnancy (widowhood and divorce)
- Women with physical disabilities [major disability as per criteria laid down under the Rights of Persons with Disabilities Act, 2016 (49 of 2016)]
- Mentally ill women including mental retardation
- The foetal malformation that has substantial risk of incompatibility with life or if the child is born it may suffer from such physical or mental abnormalities to be seriously handicapped
- Women with pregnancy in humanitarian settings or disaster or emergency situations as may be declared by the Government

(c) to (e) As defined under the MTP (Amendment) Rules, 2021, opinion of two Registered Medical Practitioners will be required for termination of pregnancy beyond 20 weeks till 24 weeks of gestation period.

State/UT wise abortion data available in HMIS, as reported by the States/UTs, is given in Annexure.

## Annexure

State/UT wise induced abortion data available in HMIS, as reported by the States/UTs\*

State/UT	Oct-21	Nov-21
All India	40452	33221
Andaman & Nicobar Islands	88	76
Andhra Pradesh	879	975
Arunachal Pradesh	141	156
Assam	4199	3190
Bihar	340	144
Chandigarh	18	20
Chhattisgarh	683	541
Delhi	874	805
Goa	107	72
Gujarat	830	999
Haryana	2412	1298
Himachal Pradesh	296	320
Jammu and Kashmir	416	336
Jharkhand	519	319
Karnataka	2986	2120
Kerala	982	1015
Ladakh	10	2
Lakshadweep	0	0
Madhya Pradesh	2147	2109
Maharashtra	9384	8902
Manipur	100	72
Meghalaya	14	8
Mizoram	16	14
Nagaland	54	57
Odisha	1077	961
Puducherry	48	21
Punjab	1225	16
Rajasthan	1532	1285
Sikkim	9	12
Tamil Nadu	3401	1774
Telangana	155	1034
The Dadra And Nagar Haveli And Daman And Diu	37	17
Tripura	168	144
Uttarakhand	187	123
Uttar Pradesh	2042	1910
West Bengal	3076	2374

\*December 2021 data has not been reported by States/UTs as on 13.12. 2021.